By Fax/ Speed post
Most Immediate

F. No. 278A/33/2016-Legal
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
(Legal Cell)

5th Floor, C Wing, Hudco Vishala Building,
Bhikaji Cama Place, R. K. Puram,
New Delhi, 30.8.2016

To,

1. All the Chief Commissioners of Central Excise/Customs/Service Tax
2. The DGDRI/CEI
3. The Web Master, Dte. General of Systems, New Delhi with the request for uploading this letter on the CBEC website urgently under the head ‘Legal Affairs’.

Sub: Constitution of a fresh panel of Senior/Junior Standing Counsels against existing slots for handling CBEC cases of indirect taxation before the various High Courts and other fora-reg.

Sir/Madam,

Please refer to the Board’s letters of even no. dated 24.6.2016 and 1.8.2016 on the above mentioned subject.

2. In this regard urgent attention is drawn to the Board’s guidelines dated 05.12.2007 wherein you were to assess the requirement of advocates on panel. In this connection, I am directed to say that the concerned field formations may increase or decrease the number of Sr./Jr. Standing Counsels for their respective High Courts, keeping in view the number of cases pending in the High Courts and other fora etc., and accordingly send the recommendations to the Board for consideration as already provided in said letters dated 24.06.2016 and 1.8.2016.

This issues with the approval of the Competent Authority.

Yours faithfully,

(Y.S. Karoo)
Under Secretary to the Government of India
Tel: 011-26195406